

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1821

ANSWERED ON:03.12.2014

TRANSFER OF TH SCHEDULE FUNCTIONSTO LOCAL BODIES

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**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

(a) the details of States which have transferred XII Schedule functions to local bodies and the functions which have been thus transferred;

(b) the States which are yet to do the above; and

(c) the steps taken by the Union Government to ensure that rights of local bodies are entrusted to them by the States?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO)

(a) & (b): Ten States have transferred all the eighteen XII Schedule functions to Urban Local Bodies namely, Chhattisgarh, Gujarat, Himachal Pradesh, Jammu & Kashmir, Jharkhand, Kerala, Madhya Pradesh, Maharashtra, Odisha and Punjab. Remaining States are to do the same. The details of functions transferred are given in Statement at Annexure.

(c): The subject of "Local Government" is included in List II (State List) of the Seventh Schedule of the Constitution. The Government of India has been encouraging the States to fulfill the objectives of decentralization and empowerment of the people. States have been encouraged to implement the Constitution (Seventy-Fourth Amendment) Act, 1992 relating to Urban Local Bodies, through the reform oriented incentivized initiatives of Jawaharlal Nehru National Urban Renewal Mission (JNNURM); and the Performance Based Grant Conditions, stipulated by the 13th Central Finance Commission. The objective of these initiatives were to encourage reforms and fast track planned development of cities with focus on efficiency of urban infrastructure and service delivery mechanisms as well as community participation., accountability of Urban Local Bodies towards citizens etc and also as a means to enhance transparency.